

IN THE COURT OF JUDICIAL MAGISTRATE NO.IV, MADURAI

Present: Thiru.R.Sundarakamesh Marthandan.,B.L,

Judicial Magistrate No.IV, Madurai

Wednesday on this 09th day of September 2020

CrI.M.P.No.815/2020

Anand
Son of Selvam

...Petitioner/Accused.

-vs-

State of Tamil Nadu,
represented by
The Inspector of Police,
Subramaniapuram P.S, Cr.No.1225/2020
U/s.399 IPC.

...Respondent/Complainant.

Date of Remand : 09.08.2020.

This bail petition is coming on this day before me in the presence of Thiru.D.Ganesan, Counsel for the Petitioner/Accused and A.P.P.II for the Respondent this Court passed the following :-

ORDER

Since the major offence is exclusively triable by Hon'ble Sessions Court, this Petition is not entertainable at this stage. Hence this petition is dismissed.

Dictated by me to the Steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 09th day of September 2020.

Sd/Thiru.R.Sundarakamesh Marthandan
Judicial Magistrate No.IV,
Madurai.